"the medium of film remains responsible and sensitive to the values and standards of society:"

The Government has not been able to keep a balance between the creative freedom of the artists, writers, producers and directors and the standards of the society. Madam Vice-Chairman, I am really worried as to what will be the fate of this country if this trend is not checked. How Government is going to implement part (b) and not implement part (a) which to my mind is more important. I am conscious of K. A. Abbas' case. 1 have read the Khosla Committee report. I will not mention, like my other friends, kissing and all that. But let kissing be a part of the whole. Let the bedroom not be the only picture. Let the bedroom be part of home just like the drawing room, the dining room and the study room, otherwise the impressionable youth, the adolescent youth will be affected. It may not affect yon and me. As my friends have said, we have passed that age. But it will certainly affect immensely the minds of the young who are impressionable. So I want to know from the hon. Minister how are they going to implement part (a) without hindering part (b) of the guidelines.

SHRI N. K. P. SALVE: It is utterly impossible to be able to implement part (2) without implementing part (1). In fact, it is in pursuance of part (1) that part (2) has been evolved. And that is what have said. After enumerating these thiee objectives, we have said that in pursuance of the above objectives, the Board of Film Censors should ensure 1, 2, 3.... up to 10. It is, in fact, to implement these objectives which he calls part t and part 2. But the two have direct, intimate, nexus. I agree with the honourable Member, excessive proliferation of obscene scenes is a matter of concern not only to the House but to the entire nation

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as also my Ministry. I have already pointed out, we have decided to implement the guidelines more rigorously, more strictly.

PAPERS LAID ON THE TABLE-contd.

NOTIFICATION OF THE MINISTRY OF FINANCE (DEPARTMENT OF RE-VENUE) AND RELATED PAPER.

SHRI PATTABHI RAMA RAO: Madam Vice-Chairman. I beg to lay on the Table under Section 159 of the Customs Act, 1962 a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications No. 225|82-Cus-toms to 227[82-Customs, dated the llth October. 1982, together with an Explanatory Memorandum thereon. (Placed in Library. See No. LT-5470/82].

STATEMENTS BY MINISTER

I. Prime Minister's recent visit to the U.S.S.R.

THE VICE-CHAIRMAN [DR. (SHRI-MATI NAJMA HEPTULLA]: Now we go to the Statement by the Minister of External Affairs...

श्री शिव जन्द्र भग (बिहार) : मेरा पोइन्ट आफ आर्डर है इसी के मुताल्लिक, जो गिनिस्टर स्टेटमॅट देने जा रहे हैं।

तुल्ला]: यह आप पहले से कौसे कह रहे हैं ?

श्री जिव चन्द्र भगः हमें मालूम है क्या स्टोटमोंट मंत्री महादेय दोने जा रहे हैं। मैं इसी के मताल्लिक कह रहा हूं। उप-सभाष्यक्ष महोदय, इन का स्टेटमेंट है Prime Minister's recent visit to U.S.S.R. पहली बात तो यह है कि प्राइम मिनिस्टर अपना स्टोटमोंट दोतीं। बह क्यों नहीं दो रही हैं यह आप साफ कर या वह साफ कर । इसके मतारिलक कालिंग अटर्शन आप के सामने है, उपराभागति जी के सामने है। उस पर विचार कर के आप उसे स्वीकार